

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1881
ANSWERED ON:31.07.2015
Dental Services by CGHS Empanelled Hospitals
Chandumajra Shri Prem Singh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of denial of medicine by various Central Government Health Scheme (CGHS) dispensaries in case of referred and permission granted by the respective office for treatment in the private CGHS empanelled hospitals in Delhi have come to the notice of the Govt. during the last year and the current year;
- (b) if so, the details thereof and the reasons therefor along with the guidelines prescribed by the Government for providing medicines in such cases; and
- (c) the necessary steps being taken by the Government to provide medicines on regular basis where permission is granted by the respective office for treatment in any private CGHS empanelled hospitals?

Answer

(a) No such cases have been reported in CGHS Delhi.

(b): OPD consultation and issue of medicines prescribed by doctors of the private empanelled hospitals is not permitted except in post-operative follow-up cases of Neurosurgery, Cardiac surgery (including Coronary Angioplasty & implants), Cancer treatment, Kidney transplantation, Hip/Knee Joint Replacement and Accidents where prior permission has been obtained for follow-up treatment.

In addition, OPD consultation is also permitted in satellite cities of NCR, viz., Faridabad, Noida, Gurgaon and Ghaziabad. Medicines prescribed by doctors of CGHS empanelled hospitals in above cases are issued by the concerned wellness centres as per the available Generic or Brand name available at CGHS Wellness Centre, except the items which are treated as nutritional supplements as stated in Government of India guidelines vide OM No. F. No. 39-3/2003-04/CGHS/MSD/RS dated 03/08/2009.

(c): Does not arise.